

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1310 & 1087 of 2019 in
DFR No. 2131 of 2019**

Dated : 3rd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Chhattisgarh State Load Despatch Centre ...Appellant(s)

Vs.

Sai Lilagar Power Generation Limited & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Aadishree Chakraborty for R-1

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

ORDER

IA No. 1310 of 2019

(Application for condonation of delay in refiling appeal)

Heard.

The Applicant/Appellant seeks condonation of delay of 34 days in refiling the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of **Rs. 2000/- (Rupees two thousand only) to a charitable organization**, namely, "**SAI DEEP DR. RUHI FOUNDATION, A/c No. 952663443, A-508, SECTOR 19, NOIDA -201301**" within two weeks from today. Application is disposed of.

IA No. 1087 of 2019 in
DFR No. 2131 of 2019

List the matter on **05.09.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson